

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR  
BENCH, JAIPUR

T.A. No. 2204/86

Dt. of order: 22.4.93

Janardhan

: Plaintiff/applicant

Vs.

Union of India & Ors. : Respondents

Mr. J. K. Kaushik : Counsel for applicant

Mr. G. P. Soral : Counsel for respondents

CORAM

Hon'ble Mr. Justice D.L. Mehta, Vice Chairman

Hon'ble Mr. B. B. Mahajan, Member (Adm).

PER HON'BLE MR JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Mr. J. K. Kaushik, counsel for applicant pleads no instruction.

2. We have gone through the appeal and the applicant has prayed therein that the panel dated 1.6.84 be declared as null and void for the reasons mentioned in the plaint. He has also submitted that no appointment could be made in the light of the panel dated 1.6.84.

3. We have heard the counsel for the respondents and perused the reply. Persons who have been appointed under the panel are not party before the Court. In the absence of persons who were selected and whose names find places in the panel, no orders adverse to them can be passed. The T.A. dismissed accordingly. Parties to bear their own costs.

  
(B.B. Mahajan)  
Member (A)

  
(D.L. Mehta)  
Vice Chairman.